



भारतीय दूरसंचार विनियामक प्राधिकरण  
**Telecom Regulatory Authority of India**  
[भारत सरकार / Government of India]



No. R/(3)/2021-FEA-II  
Date: 01<sup>st</sup> August 2024

To

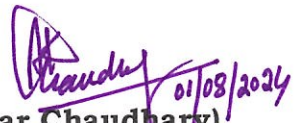
**The Secretary,**  
**Department of Telecommunications,**  
Ministry of Communications, Sanchar Bhawan,  
Ashoka Road, New Delhi - 110 001

**Subject: TRAI's response to the DoT's back-reference dated 2nd November 2022 on TRAI's Recommendations dated 6<sup>th</sup> January 2015 on 'Definition of Revenue Base (AGR) for the Reckoning of License Fee and Spectrum Usage Charges' – reg.**

Through the letter number 12-18/2021-LFP dated 02.11.2022, DoT has referred back the Recommendation No. 3.8 of the TRAI's Recommendations dated 06.01.2015 on 'Definition of Revenue Base (AGR) for the Reckoning of License Fee and Spectrum Usage Charges' to TRAI with a request to provide its considered view at the earliest.

2. TRAI, after due deliberations, has finalized its response which is enclosed as **Annexure**. In keeping with the practice, a copy of this letter along with the response is being placed on the website of TRAI ([www.trai.gov.in](http://www.trai.gov.in)).
3. This letter issues with the approval of the Authority.

**Enclosure:** As above

  
(Atul Kumar Chaudhary)  
Secretary, TRAI

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